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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/353/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : INEOS STYROLUTION INDIA LTD  
NAME OF THE RESPONDENT(S) : ANOLI POLYMERS PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Rajendra K. Golani Advocate For Petitioner 07/6/17  
ORDER

Mr.Rajendra K.Golani, Counsel for petitioner present. No representation on behalf of the respondent. Counsel for petitioner filed an affidavit in which it has been deposed that notice was sent to the respondent on the given address, but acknowledgement was not received. The notice was not found to be delivered. In view of it, the petitioner is directed to cause publication of notice in newspapers one in English and the other in vernacular having wider circulation in the State of Tamilnadu, providing a clear 21 days notice. He is directed to file the proof of publication of notice in the newspapers by the next date of hearing Put up on 17.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))

(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))